Sr. No. 04 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CM No. 60-A/2020 in OWP No. 772/2015

M/s Green Tree Fresh Produce

.... Petitioner(s)

Through:-

Mr. Taha Khalil, Advocate (through video conferencing)

V/s

Union of India & others

.....Respondent(s)

Through:-

Mr. T. M. Shamsi, ASGI (through video conferencing)

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER S

EMG-CM No. 60-A/2020

Mr. Taha Khalil, learned counsel for the applicant/petitioner No. 2, has filed an application seeking withdrawal of the writ petition i.e., OWP No. 772/2015. Mr. Shamsi, learned ASGI has no objection to the same.

Petitioner Nos. 1 & 3 already stands deleted vide order dated 11.09.2018.

For the reasons stated in the application alongwith the submissions made at bar, same is allowed. Writ petition (OWP No. 772/2015) is **dismissed** as withdrawn alongwith connected IA(s) if any.

(Sindhu Sharma) Judge

SRINAGAR 28.05.2020 Ram Murti